#### [Secretary]

I am directed to enclose a copy of the Code of Civil Procedure (Amendment) Bill, 1970, which has been passed by the Rajya Sabha at its sitting held on the 17th November, 1970."

# CODE OF CIVIL PROCEDURE (AMENDMENT) BILL

## As Passed by Rajya Sabha

SECRETARY: Sir, I lay on the Table of the House the Code of Civil Procedure (Amendment) Bill, 1970, as passed by Rajya Sabha.

## **COMMITTEE OF PRIVILEGES**

## Twelfth Report

SHRI R. D. BHANDARE (Bombay Central): I beg to present the Tweifth Report of the Committee of Privileges.

CORRECTION OF ANSWER TO SUPPLEMENTARIES ON S.Q. No. 728 RE: COMPENSATION TO FAMILIES OF EMPLOYEES OF H E.C. RANCHI

THE DEPUTY MINISTER IN THE MINISTRY OF STEEL AND HEAVY ENGINEERING (SHRI MOHD. SHAFI QURESHI): May I lay the Statement on the Table?

MR. SPEAKER: Yes.

SHRI MOHD. SHAFI QURESHI: I lay on the Table a statement correcting the answer given on the 1st Sept, 1970 to supplementaries on Starred Question No. 728 regarding compensation to the families of employees of H.E.C. Ranchi. [Placed In Library. See No. LT—4362/10]

12.54 hrs.

### PERSONAL EXPLANATION

SHRI LOBO PRABHU (Udipi): On

19-11-70, Shri C. Panigrahi stated that when we were on committee together, he found me reading a book in which there were 45 pictures, "w ich were interesting". The book was a collection of photos from the Konarak temple, published probably for the information of tourists. It was the property of an Orissa MP and I considered Shri Panigrahi also should see th: art of their State.

SHRI SURENDRANATH DWIVEDI: He has seen them in original.

SHRI LOBO PRABHU: It did not attract sec. 291, as the Minister presumed because that section exempts protected monuments. I tender this explanation to prevent the wrong impression created.

12.55 hrs.

MOTION FOR APPOINTMENT OF JOINT COMMITTEE FOR EXAMI-NATION OF AMENDMENTS TO ELECTION LAW

THE MINISTER OF LAW AND SOCIAL WELFARE (SHRI K. HANU-MANTHAIYA): I beg to move:

"That the question of amendments to election law in the context of the debates in the Lok Sabba in the course of supplementaries to Starred Question No. 580 answered on the 25th August, 1970 be referred to a Joint Committee of the Houses for examination and report with instructions to report by the last day of the first week of the next session;

that the Committee shall consist of 21 Members, 14 from this House to be nominated by the Speaker and 7 from the Rajya Sabha to be nominated by the Chairman, Rajya Sabha;

that the Speaker, if he agrees to be a member of the Committee, shall be the Chairman of the Committee; otherwise, the Speaker may nominate one of the members of the Committee to be its Chairman;

that in order to constitute a sitting of the Joint Committee, the quorum shall be one-third of the total number of members of the Joint Committee: